

BEFORE THE ADDITIONAL REGISTRAR OF ENQUIRIES-15**KARNATAKA LOKAYUTKA, BENGALURU****ENQUIRY NO:UPLOK-1/DE-325/2017/ARE-15**

ENQUIRY OFFICER : RAVI. M.R., BA., LLB.,
ADDITIONAL REGISTRAR
[ENQUIRIES-15]
KARNATAKA LOKAYUKTA,
BENGLURU.

REPORT DATE : 23-10-2019

DELINQUENT
GOVERNMENT
OFFICIAL

SRI. B.C.HIREMAT,
(name mentioned by him in his FOS)
The then Supervisor, Land Survey
Section, Taluk Office, Kundagola
Taluk, Dharawad District.

Discharged his duties as the then
Supervisor, Land Survey Department,
(Presently retired),

DGO., has already been retired from
service on 30-11-2017.
(Date of birth -09-11-1957)

-:- REPORT -:-

Complainant by name Sri. Shankarappa Erappa
Karennanavara, Resident of Bettadooru Village, Kundagola Talu,
Dharawada District files complaint against the Survey Supervisor of
Kundagola for the following:-

23-10-19

(i) As could be seen from the correspondences enclosed along with Form No.I and II and 12(3) report it is the grouse of the complainant that although the owners of the properties abutting either side of Bettadooru Village road coming under the jurisdiction of Betttadooru Grama Panchayath have encroached the road and have caused lot of inconvenience to the commuters/road users and in this regard though the Deputy Commissioner of Dharawada, the Taluk Panchayath Executive Officer, the Deputy Director of Land Records and the Assistant Director of Land Records had issued direction to the Survey Supervisor to survey the road and furnish his report over the alleged encroachment, the Survey Supervisor was least bothered to comply the directions.

2. DGO., B.C. Hiremutt files his comments and interalia states as the records pertaining to the public roads of Bettadooru Grama Panchayathi were not available in the record section he could not survey the roads in question.

3. Further states though he had written letters on 30-11-2015 to both the Executive Officer of Kundagola Taluk Pachayathi and the

A.
23-10-19.

Panchayath Development Officer of Bettadooru Grama Panchayathi to provide him with the certified copy of the Sketch, Tippan copy etc., of the width of public roads situated within Bettadooru Grama Panchayath they did not provide the same.

4. Based on the said complaint Hon'ble Upalokayukta vide its 12(3) report dated:17-08-2016 made recommendation to the disciplinary authority to take action as well as to initiate Departmental Enquiry against the DGO., Sri. B.C. Hiremutt, Supervisor, Land Survey Section Taluk Office, Kundagol Taluk, Dharawada District. Accordingly the disciplinary authority viz., Under Secretary to Government, Revenue Department (Survey) vide Government Order dated:07-02-2017 entrusted the matter to the Hon'ble Upalokayukta to hold Departmental Enquiry against the DGO., who in turn vide Nomination Order dated:06-05-2017 nominates ARE-4 to hold Departmental Enquiry against the aforesaid official.

6. Article of charge were framed against the DGO., by ARE-4 which is as follows:-

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

1. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ ಶ್ರೀ ಬಿ.ಸಿ. ಹಿರೇಮಠ, ಸೂಪರ್‌ವೈಸರ್, ಭೂಮಾಪನ ಶಾಖೆ, ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಕುಂದಗೋಳ ತಾಲ್ಲೂಕು, ಧಾರವಾಡ ಜಿಲ್ಲೆ ಆದ ನೀವು ದಿನಾಂಕ: 01/08/2015 ರಂದು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಕಾ.ನಿ) ಧಾರವಾಡರವರು ನಿಮಗೆ ಬೆಟದೂರು ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ರಸ್ತೆಗಳನ್ನು ಮೋಜಣಿ ಕಾರ್ಯ ಮಾಡಿ ವರದಿ

23-10-19.

ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದ್ದರೂ ಸಹ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಳತೆ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸಿ ವರದಿ ನೀಡದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

2. ಶ್ರೀ ಶಂಕರಪ್ಪ ಈರಪ್ಪ ಕರೇಣ್ಣನವರ, ಬೆಟದೂರು ಗ್ರಾಮ, ಕುಂದಗೋಳ ತಾಲ್ಲೂಕು, ಧಾರವಾಡ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವ) ಇವರು ದೂರು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

3. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕಿನ ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಬೆಟದೂರು ಗ್ರಾಮದ ರಸ್ತೆಗಳನ್ನು ರಸ್ತೆಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಜಾಗಗಳ ಮಾಲೀಕರು ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು, ಇದರಿಂದ ಅವರಿಗೆ ಮತ್ತು ಇತರ ನಾಗರಿಕರಿಗೆ ಓಡಾಡಲು ತೊಂದರೆಯಾಗಿದ್ದು, ಈ ಬಗ್ಗೆ ತಾನು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಕುಂದಗೋಳ ರವರಿಗೆ ಫ್ಯಾಕ್ಸ್ ಮೂಲಕ ತಿಳಿಸಿದ್ದು, ಸದರಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಬೆಟದೂರು ರವರಿಗೆ ಈ ಬಗ್ಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಪಿಡಿಓ ರವರು ದಿನಾಂಕ: 23/03/2015 ರಂದು ಕುಂದಗೋಳ ತಹಶೀಲ್ದಾರರಿಗೆ ಸರ್ವೆ ವಿಭಾಗದಿಂದ ಸರ್ವೆ ಮಾಡಿಸಲು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಮತ್ತು ಸದರಿ ಅತಿಕ್ರಮಣದ ಬಗ್ಗೆ ಧಾರವಾಡದ ಡಿಡಿಎಲ್‌ಆರ್ ರವರು ಎಡಿಎಲ್‌ಆರ್, ಧಾರವಾಡ

23-10-19

ಉಪವಿಭಾಗದವರಿಗೆ ಸಾರ್ವಜನಿಕರಿಗೆ ಅತಿಕ್ರಮಣದಿಂದ ತೊಂದರೆಯಾಗುವುದರಿಂದ ಕೂಡಲೇ ಅಳತೆ ಕಾರ್ಯ ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ನೆನಪೋಲೆಯನ್ನು ಕೊಟ್ಟಿದ್ದಾರೆ. ಸದರಿ ನೆನಪೋಲೆಯ ಆಧಾರದಮೇಲೆ ಎಡಿಎಲ್‌ಆರ್, ಧಾರವಾಡ ಉಪವಿಭಾಗದವರು ದಿನಾಂಕ: 01/08/2015 ರಂದು ನಿಮಗೆ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಅಳತೆ ಕಾರ್ಯ ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಧಾರವಾಡ ಡಿಡಿಎಲ್‌ಆರ್ ರವರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದಾರೆ. ಆದರೂ ಸಹ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಇಲ್ಲಿಯವರೆಗೂ ಅತಿಕ್ರಮಣ ಮಾಡಿದ ರಸ್ತೆಯ ಬಗ್ಗೆ ಅಳತೆ ಮಾಡಿ, ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ.

4. ದೂರಿಗೆ ನಿಮ್ಮಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿದ್ದೇನೆಂದರೆ:-

ದೂರುದಾರರು ನೀಡಲಾದ ಅರ್ಜಿಯನ್ನು ಮೋಜಣಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ದಾಖಲಿಸಿ ಆ ರಸ್ತೆಯ ಅಳತೆಯ ಅರ್ಜಿ ಹಂಚಿಕೆಯಾದ ಭೂಮಾಪಕರು ಪೋಡಿ ಮುಕ್ತ ಗ್ರಾಮ ಅಭಿಯಾನದ ಪೋಡಿ ಅಳತೆ ಕೆಲಸವನ್ನು ಇಲಾಖೆಯ ಮೇಲಾಧಿಕಾರಿಗಳ ಆದೇಶದ ಪ್ರಕಾರ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ಈ ರೀತಿ ಭೂ ಮಾಪಕರು ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿರುವುದರಿಂದ ಈ ಅಳತೆ ಕೆಲಸವನ್ನು ಪೂರೈಸಿಕೊಡುವುದು ವಿಳಂಬವಾಗಿರುತ್ತದೆ. ಈ ರೀತಿ ಪೋಡಿ ಮುಕ್ತ ಗ್ರಾಮ ಅಭಿಯಾನದ ಅಳತೆ ಕೆಲಸಕ್ಕೆ ನಮ್ಮ ಕಚೇರಿಯಿಂದ 6 ಜನ ಭೂಮಾಪಕರನ್ನು ಕೇಂದ್ರ ಕಚೇರಿ, ಬೆಂಗಳೂರಿನಿಂದ ನಿಯೋಜಿಸಿದ್ದು, ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಭೂಮಾಪಕರ ಕೊರತೆ ಇರುತ್ತದೆ. ಬೆಂಗಳೂರು ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕ ರಸ್ತೆ ಅಳತೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಾಖಲಾತಿಗಳು ಈ ಕಾರ್ಯಾಲಯದ ಅಭಿಲೇಖಾಲಯದಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಅಲ್ಲದೇ, ಗ್ರಾಮ ತಾಣಾ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ಯಾವುದೇ ದಾಖಲೆಗಳು ಈ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಆ ಕಾರಣ ಆ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕ ರಸ್ತೆಗಳ ಅಳತೆಯ ನಕ್ಷೆ, ಟಿಪ್ಪಣಿ ವಗೈರೆಗಳ ದೃಢೀಕೃತ ದಾಖಲೆಗಳನ್ನು ಈ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಪೂರೈಸಿದಲ್ಲಿ ಅಳತೆ ಕೆಲಸ ಪೂರೈಸಿಕೊಡಲಾಗುವುದು. ಆ ಕಾರಣ, ಮಾನ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ರವರಿಗೆ ದಿನಾಂಕ: 30/11/2015 ರಂದು ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು,

23-10-19

ಆದರೆ, ಮಾನ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ರವರುಗಳು ಈವರೆವಿಗೂ ಸಹ ಆ ದಾಖಲೆಗಳನ್ನು ಪೂರೈಸಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

5. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ರವರುಗಳಿಗೆ ಆ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ರಸ್ತೆಗಳ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿಕೊಡುವಂತೆ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಅದರಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ರವರು ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ನೋಟೀಸ್ ನೀಡಿ ಬೆಟದೂರು ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ನಿಮ್ಮ ಕಚೇರಿಗೆ ಒದಗಿಸಿಕೊಡುವಂತೆ ದಿನಾಂಕ: 05/03/2015ರಂದು ನೋಟೀಸ್ ನೀಡಿದ್ದಾರೆ. ಆ ಪ್ರಕಾರ ದಿನಾಂಕ: 25/03/2015 ರಂದು ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ನಿಮ್ಮ ಕಚೇರಿಗೆ ಅವರ ಕಚೇರಿ ಪತ್ರದ ಜೊತೆ ಹಾಜರುಪಡಿಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಅದರಂತೆ, ಬೆಟದೂರು ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ರಸ್ತೆಗಳ ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ದಿನಾಂಕ: 14/07/2015ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರು, ಧಾರವಾಡ ರವರು ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಕಾನಿ), ಧಾರವಾಡ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ರವರ ಮೂಲಕ ನೋಟೀಸ್ ನೀಡಿದ್ದಾರೆ. ಅದರಂತೆ, ದಿನಾಂಕ: 01/08/2015 ರಂದು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, (ಕಾನಿ), ಧಾರವಾಡ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ರವರು ನಿಮಗೆ ಬೆಟದೂರು ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ರಸ್ತೆಗಳನ್ನು ಮೋಜಣಿ ಕಾರ್ಯ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದಾರೆ. ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಪೋಡಿ ಮುಕ್ತ ಗ್ರಾಮ ಅಭಿಯಾನ ಅಡಿಯಲ್ಲಿ ಅಳತೆ ಕಾರ್ಯನಿರ್ವಹಿಸಲು 6 ಜನ ಭೂಮಾಪಕರನ್ನು ಕೇಂದ್ರ ಕಚೇರಿ ಬೆಂಗಳೂರಿನಿಂದ ನಿಯೋಜಿಸಿದ್ದು, ಆ ಕಾರಣ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಭೂಮಾಪಕರ ಕೊರತೆ ಇರುತ್ತದೆಂದು ಒಂದು

23-10-19.

ಕಡೆ ತಿಳಿಸಿದರೆ, ಮತ್ತೊಂದು ಕಡೆ ಬೆಟದೂರು ಗ್ರಾಮದ ರಸ್ತೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಾಖಲೆಗಳನ್ನು ಪೂರೈಸುವಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ರವರಿಗೆ ದಿನಾಂಕ: 30/11/2015 ರಂದು ಪತ್ರ ವ್ಯವಹರಿಸಿರುವ ಬಗ್ಗೆ ತಿಳಿಸಿದ್ದಾರೆ. ನಿಮ್ಮ ಪತ್ರದ ಮೇರೆಗೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ರವರು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ರವರಿಗೆ ನೋಟೀಸ್ ನೀಡಿ ದಾಖಲೆ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶಿಸಿದ್ದು, ಅದರಂತೆ ದಿನಾಂಕ: 25/03/2015 ರಂದು ಆ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ರಸ್ತೆಗಳ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವುದು ದಾಖಲೆಗಳ ಪ್ರಕಾರ ಕಂಡು ಬಂದಿದೆ. ಆ ನಂತರ, ದಿನಾಂಕ: 14/07/2015 ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು, ಧಾರವಾಡ ರವರು ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, (ಕಾ.ನಿ) ಧಾರವಾಡ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ರವರಿಗೆ ಕೂಡಲೇ ಆ ಗ್ರಾಮದ ಅಳತೆ ಕಾರ್ಯ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಕೋರಿ ನೋಟೀಸ್ ನೀಡಿದ್ದಾರೆ. ಅದರಂತೆ, ದಿನಾಂಕ: 01/08/2015 ರಂದು ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, (ಕಾ.ನಿ), ಧಾರವಾಡ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ರವರು ನಿಮಗೆ ಆ ಗ್ರಾಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ರಸ್ತೆಯ ಬಗ್ಗೆ ಅಳತೆ ಕಾರ್ಯ ಕೈಗೊಂಡು ಕೂಡಲೇ ವರದಿ ನೀಡುವಂತೆ ಆದೇಶಿಸಿ ನೋಟೀಸ್ ನೀಡಿದ್ದಾರೆ. ಆದರೆ, ನೀವು ನಿಮ್ಮ ಮೇಲಾಧಿಕಾರಿಗಳು ನೀಡದ ಆದೇಶಕ್ಕೆ ಕ್ರಮ ಕೈ ಗೊಂಡ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ನೀವು ದಿನಾಂಕ: 30/11/2015 ರಂದು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಕುಂದಗೋಳ ರವರು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬೆಟದೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ರವರಿಗೆ ಆ ಗ್ರಾಮದ ರಸ್ತೆಗೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸುವಂತೆ ಕೋರಿದ್ದು, ಈ ಬಗ್ಗೆ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ನೀಡಿದ್ದು, ಈ ಬಗ್ಗೆ ನಿಮ್ಮ ಮೇಲಾಧಿಕಾರಿಗಳು ಆ ಗ್ರಾಮದ ರಸ್ತೆಯನ್ನು ಅಳತೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ನಿರ್ದೇಶನವಿದ್ದರೂ ಸಹ ನೀವು ಆ ಗ್ರಾಮದ ರಸ್ತೆಯ ಅಳತೆ ಕಾರ್ಯ ಪೂರೈಸಿ ವರದಿ ನೀಡದೇ ಕರ್ತವ್ಯತೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

23-10-19.

6. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ವಿರುದ್ಧ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

7. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ನಿಮ್ಮ/ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

8. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರೆಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ (3) (1) (i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

23/10-19.

7. The aforesaid "Article of charge" was served upon the DGO., and he appeared before this enquiry authority and his First Oral Statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO., has pleaded not guilty and claimed to be enquired into about the charge.
8. DGO., has filed his Written Statement and he stated that it is only on 24-07-2015 he joined the Kundagola Taluk Office and even prior to that there was letter correspondences relating to the issue on hand between ADLR., and the complainant Sri. Shankarappa Karennanavara.
9. Further states that it is only the roads that are situated out side Gramatanna limits that comes within their jurisdiction and not inside roads. He further states his duties are only to verify the P.T. sheets and forward them to his higher authorities for a final call and therefore surveying the road in question is none of his business.
10. In proof of the charge, Presenting Officer has got examined the complainant Sri. Shankarappa Karennanavar as PW-1 and got marked Ex P-1 to Ex P-3 and further in proof of the charge, Presenting Officer has got examined the Scrutiny Officer Sri. B.Venkatappa as PW-2.
11. Per contra the DGO., although entered appearance and filed his Written Statement however has not led any evidence to disprove the charge framed against him and has not marked or produced single piece of document much less letter dated:30-11-2015.

Q
23-10-19.

12. Heard arguments of the Presenting Officer. He argues that as per exhibit P-3 page 10 document, ADLR., had written letter to the DGO., to survey the land of Betadooru village and furnish his report. There is no evidence to show that DGO., complied with the said letter. DGO., has not produced any document to show that he was not obliged to perform survey work. DGO., has not produced any document to show that only roads that come outside the jurisdiction of grampanchayathi muchless Betadooru Gram Panchayathi comes to his purview and not inside road. DGO., should have informed his higher authorities about non-furnishing of tippan copy, Sketch etc. Therefore he is guilty of misconduct.

13. Though DGO., and his counsel were present, they did not choose to argue the case and sought for time. As already sufficient time was given to them, their prayer was rejected and their argument was taken as nill.

14. After going through the complaint, comments, Written Statement of the DGO.,, the evidence and other materials borne on record and on hearing the arguments of both sides and in tune with the Article of Charge the sole point which arises for my consideration is whether the DGO., though the ADLR., of Dharawad had informed him on 01-08-2015 to survey the roads coming within the precincts of Bettadooru Grama Panchayath and furnish his report he purposely failed to

OC
23-10-19.

accomplish the same and thereby has committed misconduct within the purview of rule 3(I)(i) to (iii) of the Karnataka Civil Service (Conduct) Rules, 1966 ?.

15. In proof of the charge the Presenting Officer has got examined the complainant Sri. Shankarappa Karennanavara as PW-1 and has got marked Ex P-1- to 3. Further in proof of the charge, Presenting Officer has got examined the Scrutiny Officer Sri. B.Venkatappa as PW-2.

16. Complainant-PW-1 reiterates his complaint and Scrutiny Officer - PW-2 reiterates his Final Scrutiny Note contained in 12(3) Report.

17. Ex P-3 consists of documents paged 4 to 15. All these documents are nothing but complaint given by the complainant and his co-villagers to the Deputy Commissioner of Dharawada asking him to get done survey of the roads in question signed by the Villagers, Deputy Commissioner in turn writing letters to Deputy Director of Land Records, Assistant Director of Land Records, Executive Officer of Kundagola Taluk Panchayathi and Panchayath Development Officer of Bettadoor Grama Panchayathi etc. Of all these correspondence Ex P-3 page-10 is the letter dated: 01-08-2015 written by the Assistant Director of Land Records, Dharawada Sub-Division, Dharawada calling upon the DGO., Surveyor Supervisor to furnish his report forthwith with regard to the matter in issue. A bare perusal of the letter shows that the DGO., had not

Q.
23-10-19.

furnished his report to both the Deputy Director of Land Records and Assistant Director of Land Records even though he was asked to do so earlier prior to that letter. This letter ipso facto shows the callous and negligence attitude of the DGO. The content of the said letter is herewith reproduced for better appraisal of the things :

“

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಧಾರವಾಡ ಜಿಲ್ಲೆ, ಧಾರವಾಡ-580 001.

ಪ.ಕ್ರ ಭೂದಾಸನಿ/ವಹಿ/283/2014/1901.

ದಿನಾಂಕ:01-08-2015

ನೆನಪೋಲೆ

ಗೆ,

ಪರ್ಯಾವೇಷಕರು,
ತಹೀಲ್ದಾರ ಕಛೇರಿ (ಭೂಮಾಪನ ವಿಭಾಗ)
ಕುಂದಗೋಳ.

ವಿಷಯ:- ಕುಂದಗೋಳ ತಾಲ್ಲೂಕಿನ ಬೆಟದೂರು ಗ್ರಾಮದಲ್ಲಿ ರಸ್ತೆ ಅತಿಕ್ರಮಣ ಕುರಿತು.
ಉಲ್ಲೇಖ:- ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಗ್ರಾಮ ಪಂಚಾಯತ್, ಬೆಟದೂರು

ಇವರ ಪತ್ರ (1) ದಿನಾಂಕ:25-03-2015.

(2) ಶ್ರೀ ಶಂಕ್ರಪ್ಪ ಈರಪ್ಪ ಕರೆಣ್ಣವರ ಹಾಗೂ ಇತರರು ಸಾ: ಬೆಟದೂರು
ಇವರ ಅರ್ಜಿ ದಿನಾಂಕ: 27-06-2015, 8-10-2015.

(3) ಈ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ.ಕ್ರ/ಭೂದಾಸನಿ/ವಹಿ/
283/2015, ದಿನಾಂಕ:01-08-2015.

23-10-19.

ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ಶಂಕ್ರಪ್ಪ ಈರಪ್ಪ ಕರೆಣ್ಣವರ ಸಾ: ಬೆಟದೂರು ಇವರು ಕುಂದಗೋಳ ತಾಲ್ಲೂಕಿನ ಬೆಟದೂರು ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಬೆಟದೂರು ಗ್ರಾಮದ ರಸ್ತೆ ಹೊಂದಿಕೊಂಡಿರುವ ಮಾಲೀಕರು ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು, ಸಾರ್ವಜನಿಕರಿಗೆ ತೀವ್ರ ತೊಂದರೆಯಾಗಿರುತ್ತದೆ ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಕಾರಣ ಸದರಿ ಅರ್ಜಿಯನ್ನು ಮೋಜಿನಿ ಇತರೆಯಲ್ಲಿ ದಾಖಲಿಸಿ ಅಳತೆ ಕಾರ್ಯ ಕೈಗೊಂಡು, ವರದಿಯನ್ನು ಮಾನ್ಯ ಭೂ ದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಧಾರವಾಡ ಹಾಗೂ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಈ ಮುಂಚೆ ಸೂಚಿಸಲಾಗಿ, ನಿಮ್ಮಿಂದ ಯಾವುದೇ ರೀತಿಯ ವರದಿ ಹಾಗೂ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಕಾರಣ ಈ ಕೂಡಲೇ ಸದರಿ ಪ್ರಕರಣದ ಬಗ್ಗೆ ಶೀಘ್ರವಾಗಿ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

ಸಹಿ/-

ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಕಾ.ನಿ)
ಧಾರವಾಡ ಉಪವಿಭಾಗ, ಧಾರವಾಡ.

ಪ್ರತಿ: ಶ್ರೀ ಶಂಕ್ರಪ್ಪ ಈರಪ್ಪ ಕರೆಣ್ಣವರ, ಸಾ:ಬೆಟದೂರು, ತಾ||ಕುಂದಗೋಳ ಇವರಿಗೆ
ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ. ”

18. Thus from Ex P-3 documents and more particularly from the letter paged -10 it can be said undoubtedly that Presenting Officer has proved the charge brought against the DGO. Further the DGO., has never disputed either in his comments or Written Statement about the fact of Assistant Director of Land Records calling upon him to survey the roads in question and furnish his report.

23-10-19.

- 19.** With the charge stands proved against the DGO., now let me see what DGO., has done to disprove the same.
- 20.** As against the charge framed against him it is the contention of the DGOs., as could be seen from his comments that he could not survey the roads in question as the records pertaining to them were not available with him in the record section and despite the fact he wrote letter dated:30-11-2015 to both the Executive Officer of Kundagola Taluk Panchayath and Panchayath Development Officer of Bettadoor Grama Panchayath asking them to provide him with Sketch, Tippan copy etc., of the roads in question but they failed to do so. Contrary to this contention the DGO., in his Written Statement states as a Survey Supervisor his duties are only to verify the P.T. sheets prepared by the Surveyors and forward them to his higher ups for a final call and surveying the road in question is none of his business. This appears to be quite contradictory statement in as much as it is inconsistent with the contention taken by him in his comments.
- 21.** If surveying the roads in question was not the business of this DGO., then a question arises as to why he wrote letter dated:30-11-2015 to both the Executive Officer of Kundagola Taluk Panchayath and Panchayath Development Officer of Bettadoor Grama Panchayath to provide him with the Sketch and Tippan copy of the roads in question.

A.
23/10/19.

Therefore from this contradictory version of the DGO., itself it can be gathered that DGO., is not fair and clean in his defense.

22. Be that as it may for some time, to substantiate his contentions, DGO., has not led any evidence and has not produced single piece of document muchless letter dated:30-11-2015 which he claims to have written to the Executive Officer of Kundagola Taluk Panchayath and Panchayath Development Officer of Bettadooru Grama Panchayath asking them to provide him with the Sketch and Tippan copy of the roads in question.

23. Further in his Written Statement the DGO., states as the Survey work of the roads relating to the complaint does not come within his purview he had informed the same to his higher authorities and also had endorsed the said fact to the complainant as ordered by his higher-ups. If that was really so it is not forthcoming as to why the DGO., has not taken little pain to produce a copy of the same for perusal of this authority when heavy burden rests upon him to disprove the charge. Lack of evidence on the part of the DGO., to substantiate his contentions, inconsistent defense taken by him both in his comments and Written Statement and above all when he does not dispute the charge and more particularly Ex P-3 page-10 letter dated:01-08-2015 more fully described above either in his comments or Written Statement or at least in the cross-examination of complainant all goes to pinpoint

ai
23-10-19.

about the callous and negligent attitude on the part of the DGO., in obeying the instructions of his higher-ups and it can be said unhesitatingly that DGO., has badly failed to disprove the charge that has been proved by the Presenting Officer.

24. For the reasons stated and discussed supra I am of the opinion that Disciplinary Authority has successfully proved the charge leveled against the DGO.

25. Thus upon appreciation of entire evidence as discussed above I hold that the charge against the DGO., is proved.

- : R E P O R T :-

Charge leveled against the DGO Sri. B.C.Hiremat, Supervisor, Land Survey Section, Taluk Office, Kundagol Taluk, Dharawada District (Now retired from service) even though the Assistant Director of Land Records of Dharawad had informed the DGO., on 01-08-2015 to survey the roads coming within precincts of Bettadooru Grama Panchayath and furnish report and he purposely failed to accomplish the same is *proved* and thus he has

23-10-19.

acted in a manner unbecoming of a Government servant and he is committed misconduct within the purview of rule 3(I)(i) to (iii) of the Karnataka Civil Service (Conduct) Rules, 1966.

Submitted this report to the Hon'ble Upa-Lokayukta-1, Karnataka State, Bengaluru in sealed cover forthwith along with connected records.

Dated, 23th October, 2019


[RAVI M.R.]

Additional Registrar (Enquiries-15)
Karnataka Lokayukta,
Bengaluru.

-: **ANNEXURE** :-

| List of witness Examined on behalf of Disciplinary Authority | |
|---|---|
| | PW-1 Sri. Shankarappa Erappa Kariyannanavar (Complainant) PW-2 Sri.B.Venkatappa (Scrutiny Officer) |
| Documents marked on behalf of the Disciplinary Authority Ex P-1 to 3 | |
| Ex P-1 | Form No.1 (complaint) |
| Ex P-2 | Form No.II (Complainant's Affidavit) |
| Ex P-3 | Complainant's details complaint dated:27-01-2015 and its enclosures |
| List of witness examined on behalf of DGO | |
| - N I L - | |
| Documents marked on behalf of DGO | |
| - N I L - | |

Dated, 23th October, 2019*Ravi M.R.*[**RAVI M.R.]**Additional Registrar (Enquiries-15)
Karnataka Lokayukta,
Bengaluru.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/325/2017/ARE-15

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date **28/10/2019**

RECOMMENDATION

Sub:- Departmental inquiry against Sri B.C. Hiremath, Supervisor, Land Survey Section, Taluk Office, Kundagol Taluk, Dharwad District – Reg.

- Ref:-1) Government Order No. ಕಂಇ 183 ಭೂದಾಸೇ (3) 2016, Bengaluru dated 07/02/2017.
- 2) Nomination Order No. UPLOK-1/DE/325/2017 Bengaluru dated 01/03/2017 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 23/10/2019 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 07/02/2017 initiated the disciplinary proceedings against Sri B.C. Hiremath, Supervisor, Land Survey Section, Taluk Office, Kundagol Taluk, Dharwad District (hereinafter referred to as Delinquent Government Official for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/325/2017 dated 01/03/2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. UPLOK-1&2/DE/Transfers/2018 dated 02/11/2018 the Additional Registrar of Enquiries-15 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO.

3. The DGO Sri B.C. Hiremath, Supervisor, Land Survey Section, Taluk Office, Kundagola Taluk, Dharwad District was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ ಶ್ರೀ ಬಿ.ಸಿ. ಹಿರೇಮಠ, ಸೂಪರ್‌ವೈಸರ್, ಭೂಮಾಪನ ಶಾಖೆ, ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಕುಂದಗೋಳ ತಾಲ್ಲೂಕು, ಧಾರವಾಡ ಜಿಲ್ಲೆ ಆದ ನೀವು, ದಿನಾಂಕ: 01/08/2015 ರಂದು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಕಾ.ನಿ) ಧಾರವಾಡರವರು ನಿಮಗೆ ಬೆಟದೂರು ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ರಸ್ತೆಗಳನ್ನು ಮೋಜಣಿ ಕಾರ್ಯ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದ್ದರೂ ಸಹ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಳತೆ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸಿ ವರದಿ ನೀಡದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, charge leveled against the DGO Sri. B.C. Hiremath, Supervisor, Land Survey Section, Taluk Office, Kundagol Taluk, Dharwad District (now retired from service) even though the Assistant Director of Land Records of Dharwad has informed the DGO on 01/08/2015 to survey the roads coming within precincts of Bettadooru Grama Panchayath and furnish report and he purposely failed to accomplish the same is proved and thus he has acted in a manner unbecoming of a Government Servant and he has committed misconduct within the purview of Rule 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry


Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Sri. B.C. Hiremath, he has retired from service on 30/11/2017 (during the pendency of inquiry).

7. Having regard to the nature of charge proved against DGO Sri. B.C. Hiremath, it is hereby recommended to the Government for imposing penalty of withholding 5% of pension payable to DGO Sri B.C. Hiremath, the then Supervisor, Land Survey Section, Taluk Office, Kundagola Taluk, Dharwad District for a period of 5 years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 28/10
Upalokayukta-1,
State of Karnataka,
Bengaluru

